

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT NO. IV,
NEW DELHI**

ITEM No. 134

Appeal No. 802/252/ND/2018

Under Section: 252.

In the matter of:

Income Tax Officer Ward	...	Appellant
Vs		
ROC (M/s GRS Printers Pvt. Ltd.)	...	Respondent

Order delivered on 27.01.2020

CORAM

**MS. INA MALHOTRA,
HON'BLE MEMBER (J)**

**MR. HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant : Mr. Zoheb Hossain, Sr. Stn. Counsel
Mr. Piyush Goyal, Advocate
Mr. Siddharth, Ms. Saloni Purihit, Advs.
For the ROC : Mr. M. Yadubhushana Rao, Advs.
For the Respondent : Mr. Arun Malhotra, Advs.

ORDER

Mr. Arun, Malhotra, CA appearing on behalf of the respondent, submits that they have been ready to liquidate the entire demand, together with the penalty and interest. However, the composite amount has not been conveyed to them. It is further brought to the notice of the Bench that an amount of Rs. 1.93 lakhs is available in the account of the respondent company which has been frozen at the instance of the ROC. The directors of the

company are willing to liquidate the remaining outstanding balance. Let the composite amount be conveyed to the respondents, to enable them to liquidate the demand.

To come up on 29.01.2020.

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(INA MALHOTRA)
MEMBER (JUDICIAL)

Deepak Kumar